

State vs. Bharat @ Mirchi
FIR No. 06/2015
under Section 392/395/397/34/174-A IPC
PS Paharganj


06.10.2020.

Present: Ld. Addl. PP for State.
Ld. Counsel for accused/applicant.

Heard. Perused.

Present application has been filed on behalf of
accused/applicant named above for grant of bail.

Application in hand is hereby dismissed as withdrawn as
requested by Ld. Counsel for accused/applicant.


(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/06.10.2020

State Vs. Suraj
FIR NO. 311/2019
under Section 20/29 NDPS Act
PS Crime Branch

06.10.2020.

Present: Ld. Addl. PP for State.
Ld. Counsel for accused/applicant (through V/C).

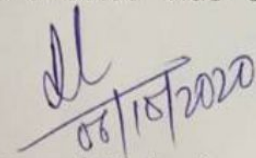
Present application has been filed on behalf of accused/applicant named above for clarifications of order dated 01.10.2020.

Heard. Report sent by IO/SI Dinesh Kumar perused.

In the report mobile phone number of all concerned police officers alongwith particulars of respective service providers have been mentioned, as directed vide order dated 01.10.2020. As per report, report regarding tower location of said mobile numbers is awaited.

Application in hand is hereby disposed of as withdrawn as requested by Ld. Counsel for accused/applicant.

The concerned Nodal Officers are directed to provide the necessary details i.e. tower location as directed vide order dated 01.10.2020 at the earliest.


(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/06.10.2020

State vs. Mike
FIR No. 31/2015
under Section 21 NDPS Act & Section 14 Foreigners Act
PS Crime Branch

06.10.2020.

Present: Ld. Addl. PP for State.

IO/SI Abdul Barkat is present in person.

Heard. Perused.

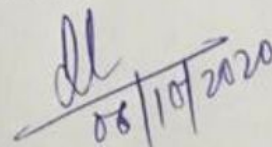
IO has moved the present application seeking permission to interrogate and arrest the accused in present case.

IO has submitted that accused was declared PO in this case vide order dated 31.05.2018 and he is to be rearrested in this case.

Keeping in view the aforesaid facts and circumstances, application in hand is hereby allowed and disposed of accordingly.

The concerned Jail Superintendent is directed to allow IO to interrogate the accused in jail. It is further directed that in case IO arrests the accused then accused shall be produced in Court within 24 hours of his arrest (through V/C).

Copy of order be given dasti to IO.


(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/06.10.2020

State Vs 1. Firoj Khan S/o Abdul Hamid Khan
2. Deeraj @ Krish S/o Kishan Singh
FIR NO. 03/2020
under Section 20 NDPS Act
PS NDRS

06.10.2020.

Present: Ld. Addl. PP for State.
IO/ASI Sukhpal is also present in person.

Heard. Perused.

IO has filed present application for issuance of NBWs against aforesaid two accused persons.

IO has submitted that accused Usman in his disclosure statement has stated in detail the role of aforesaid two accused persons. It is further submitted that during investigation he has obtained CDR of Mobile Phone Number of accused Usman and the same also shows that aforesaid two accused persons were in constant touch/were present with accused. It is further submitted that sufficient material has been collected by him against accused Firoj Khan and Deeraj but they are evading process of law.

Keeping in view the aforesaid facts and circumstances, issue NBWs against Firoj Khan and Deeraj returnable on **02.11.2020**.

Copy of order be given dasti to IO.

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06/10/2020

(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/06.10.2020

State Vs. Jafar Hussain
FIR No. 214/2018
PS Crime Branch

06.10.2020.

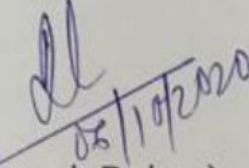
Present: Ld. Addl. PP for State.

Sh. Deepak Ghai, Ld. Counsel for accused/applicant.

Heard. Perused.

Present application has been filed on behalf of accused/applicant named above for grant of interim bail for a period of two months.

Application in hand is hereby disposed of as withdrawn as requested by Ld. Counsel for accused/applicant.



(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/06.10.2020

State Vs. Kapil @ Siddu @ Tala
FIR No. 208/2018
under Section 307/506/34 IPC
PS Subzi Mandi

06.10.2020.

Present: Ld. Addl. PP for State.
Ld. Counsel for accused/applicant.

Heard. Perused.

Present application has been filed on behalf of accused/applicant named above for grant of interim bail.

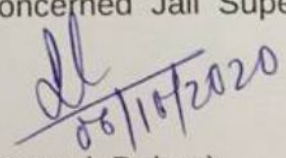
Ld. Counsel for accused/applicant submits that accused/applicant is in JC since 17.07.2018 i.e. for more than two years. It is further submitted that testimony of material witnesses has already been recorded. No previous conviction/involvement has been alleged against accused/applicant. Keeping in view the minutes of meeting dated 18.05.2020 of High Powered Committee, accused/applicant be granted interim bail for a period of 45 days.

On the other hand, Ld. Addl. PP for State has strongly opposed the present application.

Keeping in view the aforesaid facts and circumstances, application in hand is hereby allowed and accused/applicant is admitted to interim bail for a period of 45 days from the date of his release on his furnishing personal bond in the sum of Rs.25,000/- to the satisfaction of concerned jail superintendent.

Application stands disposed of accordingly.

Copy of said order be sent to concerned Jail Superintendent for compliance.


(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/06.10.2020